

Immediate

No. 36012/22/93-Estt. (SCT)

Government of India
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel & Training
New Delhi

Dated the 15th Nov. 1993

Sub: *Reservation for Other Backward Classes in Civil Posts and Services under the Government of India regarding.*

The undersigned is directed to refer to paragraph 5 of this Department's O.M. of even number dated 22.10.93 wherein the authorities competent to issue certificate for the purpose of verification of the castes/communities have been indicated for the purpose of giving the benefit of reservation to Other Backward Classes in Civil services and posts under the Government of India. It has now been decided that the same authorities which are notified as competent to certify OBCs status should also be authorised to certify that the candidate in question does not belong to the persons/sections (creamy layer) mentioned in column 3 of the Schedule to this Department's O.M. of even number dated 8.9.93. A modal form of certificate to be furnished by the candidates from the authorities mentioned at para 5 of O.M. dated 22.10.93 is enclosed as Annexure A. This certificate may be accepted by the Ministries, Departments etc. for the purpose of giving the benefit of reservation to Other Backward Classes.

(Sd/)

(M. Venkataraman)

Under Secretary to the Government of India

To

1. All Ministries/Departments of the Govt. of India.
2. Department of Public Enterprises, New Delhi.
3. Department of Economic Affairs (Banking Division), New Delhi.
4. Department of Economic Affairs (Insurance Division), New Delhi.
5. UPSC, New Delhi with reference to their No. F-22/31/92-E (I) B, dated 3.11.93.
6. SSC, New Delhi with reference to their No. 1/77/90-P&P, dated 1.11.93.
7. Ministry of Welfare, New Delhi (Smt. Manjula Krishnan, Director), New Delhi.

Annexure A

Form of Certificate to be produced by Other Backward Classes applying for appointment to posts under the Government of India

This is to certify thatson of of village District/Division..... in the State belongs to the community

which is recognised as a backward class under the Government of India, Ministry of Welfare Resolution No. 12011/68/93-BCC (C), dated 10th Sept. 1993 published in the Gazette of India Extraordinary Part I Section I dated 13th Sept. 1993. Shri and/or his family ordinarily reside(s) in the District/Division of the State. This is also to certify that he/she does not belong to the persons/sections (Creamy Layer) mentioned in column 3 of the Schedule to the Government of India, Department of personnel & Training O.M. No. 36012/22/93-Estt. (SCT), dated 8.9.93.

District Magistrate,
Deputy Commissioner etc.

Dated

Seal

NB

- (a) The term 'ordinarily' used here will have the same meaning as in Section 20 of the Representation of the Peoples Act, 1950.
- (b) Where the certificates are issued by Gazetted Officers of the Union Government or State Government, they should be in the same form but countersigned by the District Magistrate or Deputy Commissioner (Certificates issued by Gazetted Officers and attested by District Magistrate/Deputy Commissioner are not sufficient).

Pepper Futures Exchange

5800. SHRI B.L. SHANKAR : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of domestic pepper futures commodity exchanges and international peppers futures exchanges working in the country at present, location-wise.

(b) the number of such exchanges proposed to be opened in the country particularly in Karnataka during 1997-98 and Ninth Five Year Plan, State-wise; and

(c) the amount likely to be spent on the establishment of these exchanges?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) At present there is only one domestic pepper futures exchange in India namely the India Pepper and Spice Trade Association (IPSTA) in Kochi, Kerala. IPSTA, Kochi has been recently granted recognition for conducting International Futures Contracts in black pepper by opening a separate International Commodity Exchange Division.

Trading in the International Futures Contract in pepper is expected to commence soon.

(b) Opening of more pepper futures exchanges is not contemplated.

(c) Recognised traders associations establish these exchanges. The Government provides only technical assistance to operationalise the exchanges.

Milli Parliament

5801. SHRI VIJAY SANKESHWAR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware of the activities of an outfit called "Milli Parliament" in our country;

(b) if so, the details thereof;

(c) whether the Government are aware of the resolutions adopted recently at the secret conference of that outfit at Hubli, Karnataka; and

(d) if so, the details thereof and the action taken by the Government to curb such anti-national outfits?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (d) Information is being collected and will be laid down on the Table of the House.

Delay of Projects in N.E. States

5802. SHRI JAGMOHAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether projects viz. setting up LPG Bottling Plant, upgradation of Guwahati and Agartala Airports, railhead at Burnihat and Loktak Hydro-electric project at Manipur and North Eastern States are being delayed; and

(b) if so, the measures taken to secure speedy implementation of the aforesaid projects?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) These projects form part of the new initiatives for North Eastern Region. Their implementation is being regularly monitored by the Government.

Delhi Riots

5803. SHRI HARIN PATHAK : Will the Minister of HOME AFFAIRS be pleased to state the number of Delhi Riots (1984) victims financially compensated and given employment so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : The requisite information is given in the attached Statement.

Statement

The details of financial assistance etc. provided to victims of 1984 riots at Delhi are given as under:

1. Financial Assistance given in case of Death :

Initially the next of kin of 2564 persons killed in Delhi riots were given an ex-gratia payment of Rs. 20,000/- each. However, the Delhi High Court in its order dated 5.7.96 in Civil Writ Petition No. 1429/96 (Smt. Bhajan Kaur Vs. Delhi Administration) passed a direction that the widows & families of the victims who lost their lives in the 1984 Delhi riots be paid a sum of Rs. 3.50 lakhs (Rs. 2 lakhs with interest quantified at Rs. 1.50 lakhs) after adjusting the amount already paid. In pursuance of the said judgement the enhanced payment has been made in 1725 cases so far.

2. Pension :

279 widows and elderly persons are in receipt of monthly pension of Rs. 1000/- per head.

3. Stipend :

The school/college going children of the widows have been granted "stipend" in 3489 cases. This scheme is still continuing.

4. Compensation for Injury :

2603 victims have been paid Rs. 54.62 lakhs as injury compensation.

5. Compensation for Damaged Houses :

An amount of Rs. 583.68 lakhs was given as compensation for damaged dwelling units in 3573 cases.

6. Marriage Assistance :

Assistance of Rs. 3000/- each has been provided in 14 cases of remarriage of widows and 214 cases of marriage of daughters of 1984 riot victims.

7. Employment to Widows/Wards :

684 victims have been provided jobs.

8. Allotment of Flats :

2181, victims have been given flats.

9. Compensation for uninsured commercial properties :

3415 cases have been covered under this category.